

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3537**  
(TO BE ANSWERED ON 07.12.2016)

**POLICY FOR TRANSFER OF IAS OFFICERS**

3537. SHRI NANA PATOLE:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any policy for transfer of IAS officers posted in various States;
- (b) if so, the details thereof;
- (c) whether the transfer and posting of these officers are done by the State Governments;
- (d) if so, the reaction of the Government in this regard; and
- (e) the steps taken by the Union Government to interfere in the issues related to posting of IAS officers in various States so as to safeguard the interest of such officers?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (e): In WP (C) No.82/2011 filed by Shri T.S.R. Subramanian & Others Vs Union of India & Others, the Supreme Court in Judgment dated 31.10.2013 directed the Centre, State Governments and the Union Territories to constitute Civil Services Boards with high ranking serving officers, who are specialists in their respective fields, within a period of three months, if not already constituted, till the Parliament brings in a proper legislation in setting up Civil Services Board. In compliance of the Apex Court's directions, amendments in rule 7 of the Indian Administrative Service, Indian Police Service and Indian Forest Service (Cadre) Rules have been carried out vide notification dated 28.01.2014, thereby fixing minimum tenure of two years for all cadre posts in all States/Union Territories.

The State Governments/ Union Territories have been requested to comply with the directions of the Apex Court. The States have been requested to submit annual report of the Civil Services Board, the details of officers recommended to be transferred before the minimum specified tenure and reasons therefor, in order to ensure that the interests of Indian Administrative Service officers posted in different States are protected.

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